

is available, we will not be able to buy it at the ruling price.

SHRI KRISHNA CHANDRA HALDER: Has the Government any proposal to establish a petro-chemical complex and fertilizer plant in the vicinity of the Madras Refinery?

MR. SPEAKER: That is a different question. That is not connected with this.

SHRI KRISHNA CHANDRA HALDER: In view of the reply given by the Minister, I tried to put it as my supplementary.

MR. SPEAKER: I do not agree with him. Anyhow, I am going to see how it is connected with the main question.

SHRI KRISHNA CHANDRA HALDER: In the light of the discussion with the Economic Minister of Iran, may I know whether the Government has any proposal to establish a petro-chemical complex and fertilizer plant located in the vicinity of the Madras Refinery, with the help of Iranians?

SHRI D. K. BOROOAH: There is already a fertilizer plant in the neighbourhood of the Madras Refinery, and any expansion of the Madras Refinery, whether marginal or basic, would certainly reflect on the size of the Madras fertilizer factory. So far as the petro-chemical complex is concerned, there was no mention of it.

Complaints Alleging Organisation of Functions for Prime Minister to Lay Foundation Stones on the eve of U.P. Elections

*10. **PROF. MADHU DANDAVATE:** Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether complaints have been lodged with the Election Commission that organising functions for the Prime Minister to lay the foundation stones of projects in U.P. which have not been sanctioned in the Fourth or

Fifth Plans on the eve of U. P. Elections, amounts to corrupt practice likely to vitiate the election results ; and

(b) if so, action taken thereon?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI N. TIRAJ SINGH CHAUDHARY): (a) and (b). The Election Commission has received a letter from the Hon'ble Member alleging that in the course of election campaign in U.P. the Prime Minister has been laying foundation stones of projects and that this constituted a corrupt practice. The Election Commission has forwarded his letter to the Government. No action has been considered necessary on the part of the Government.

PROF. MADHU DANDAVATE. SIR, before I put my supplementaries to the hon. Minister, I want to point out to you that in giving the reply, the Minister concerned has misquoted the letter that I had addressed to the Election Commission and which has been forwarded to the Government. In my letter I did not allege that laying foundation-stones by the Prime Minister is a corrupt practice. What I had said was that laying foundation stones of those projects whose sanctions have not been obtained and put in the Fourth Plan is a corrupt practice. It has been distorted by the Minister. (Interruptions)

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI H. R. GOKHALE): There is no misquoting at all....

PROF. MADHU DANDAVATE. I have not yet put my supplementary

SHRI H. R. GOKHALE: I am talking of what you have said. There has been no misquoting at all of what the hon. Member had written to the Election Commission. I have no hesitation in reading out that also. There is no question of suppressing anything.

The first part of the complaint of the hon. Member to the Election Commission was about foundation stones being laid by the Prime Minister in U.P. and the other part of the complaint was that as, according to him, these projects were not included in the Plan, it is a corrupt practice. I cannot understand that if they are not included in the Fourth Plan or in the Fifth Plans, that is a corrupt practice and, otherwise, it is not a corrupt practice. The thrust of his question was that foundation stones were being laid in U.P.

PROF. MADHU DANDAVATE: I put my first supplementary. May I know whether it is true that the Supreme Court in one of its judgments has said that developmental activities undertaken on the eve of elections might not be regarded as a corrupt practice under the present law but were certainly an evil practice and that the dividing line between an evil practice and a corrupt practice is a very thin one?

SHRI H. R. GOKHALE: I am aware of the judgment which the hon. Member has quoted and also of another judgment. The question is, even there where the facts are not at all similar as here, the Minister had used a part of the discretionary funds for doing some work in his constituency, on that basis also, the Supreme Court said that under the law, it is not a corrupt practice. The first point is that nothing of that type has happened here. So, there is no corrupt practice here. There is no question of any inquiry being held by the Government or by the Election Commission because, under article 329 of the Constitution, the only authority which can decide whether a corrupt practice has been committed or not is the authority prescribed and laid down under a law passed by the Parliament, that is, the Representation of the People's Act.

No question of the Election Commission or the Government making any inquiry at all arises.

PROF. MADHU DANDAVATE: May I know whether it is true that, in the Golden Age in U.P. inaugurated by the Prime Minister's election campaign, from December to 2nd February more than 35 foundation stones of various projects were laid. As an illustration, I would like to know whether in the case of (a) Sone Pump Canal Project, (b) a new eastern U.P. Agricultural University at Faizabad, (c) Phulpur Fertiliser project; and (d) BHEL at Jhansi, necessary sanctions were obtained and if not, does it not constitute a corrupt or evil practice indulged in by the ruling Party to attract the electorate towards the ruling Party in the coming elections?

SHRI H. R. GOKHALE: Assuring but without admitting, that laying of foundation stone is a corrupt practice, the hon. Member's assumption that anything was done after the 17th January is absolutely wrong. The Notification calling the elections in U.P. was issued on the 17th January and no foundation was laid after that date.

श्री नरसिंह नारायण पांडे : इस बात को देखते हुए कि स्वतन्त्रता के बाद आज तक उत्तर प्रदेश पिछड़ा रहा है और इन पिछले दो तीन सालों में जो प्लान बने हैं उनमें हमेशा नोटिफिकेशन के पहले फाउन्डेशन से लिया गया है, क्या मंत्री जी इस बात पर विचार करेंगे कि इस प्रकार की जो बातें यहाँ पर कही जा रही हैं वह पोलिटिकली मोटिवेटेड हैं तथा जान-बूझ कर यू० पी० को बैकवर्ड करने के लिए कही जा रही हैं ? इसमें कौन सी अनजस्टिफाइड चीज है, यह मैं जानना चाहता हूँ ? (अबधान) मैं यह जानना चाहता हूँ कि स्वतन्त्रता के बाद उत्तर प्रदेश में कितने प्रोजेक्ट लगाए गए और दूसरे प्रदेशों में कितने प्रोजेक्ट लगाए गए ? (अबधान)

अध्यक्ष महोदय : अगर आपका चुनाव इस हाउस में जीता जा सकता है तो मैं आराम से बैठा रहूँगा, आप कर लीजिए कोशिश। यह

न हो कि स्वीकार की वजह से आप कहते हार जाये।

SHRI S. A. SHAMIM: The question is of two parts. Part (1) is whether it is a corrupt practice or not. To that the hon. Minister has replied. The other part is.....

MR. SPEAKER: Please come to your question.

SHRI S. A. SHAMIM: After all you have heard so much noise on this side, please hear some sense also. The second part is whether these plans were sanctioned and these foundation stones were laid or not. The question says that presumably they were not. The Minister has kept quiet on that.

Secondly, the hon. Minister has said that no foundation stone or no inauguration took place after the 17th. Here I have the issue of *Hindustan Times* dated February 6. Under the caption "Foundations of Electoral Success", it has enumerated the numerous foundation stones and schemes sanctioned—16th, 20th January, 22nd January and so on upto 2nd February. These are the dates when schemes have been inaugurated and foundation stones laid. Will the hon. Minister explain how will he explain these facts?

SHRI H. R. GOKHALE: I cannot explain what the newspaper wrote, but I can say what I know.

SHRI S. A. SHAMIM: Were these schemes approved or not?

MR. SPEAKER: He had no notice. He can give only a general answer, not on individual schemes.

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मैं आपके द्वारा माननीय मन्त्री जी से जानना चाहता हूँ पिछले तीन महीनों के अन्दर प्रधान मन्त्री द्वारा उत्तर प्रदेश में 35 शिलान्यास किए गए हैं जिनमें काफी ऐसे भी हैं जिनका

4-5 साल पहले शिलान्यास हो चुका था तथा प्रधान मन्त्री ने फिर से शिलान्यास किया है, क्या उन्होंने इस प्रकार के शिलान्यास पिछले तीन चार महीनों में और प्रदेशों में भी किए हैं जो अनेकों सालों से पिछड़े हुए हैं? दूसरे मैं यह भी जानना चाहता हूँ उत्तर प्रदेश में जितने शिलान्यास किए हैं उन पर कितना पैसा खर्च होने वाला है तथा कब तक उन पर कार्य प्रारम्भ होने वाला है?

अध्यक्ष महोदय : क्या कोई ऐसे भी हुए हैं जो लगभग नहीं हुए हैं, अगर ऐसी सवाल में मांगें तो उसके लिए अलग से नोटिस देनी पड़ेगी इसमें तो उठती नहीं है यह बात। इसमें सगहन वाली बात नहीं है।

SHRI S. A. SHAMIM: It is a part of the question: whether foundation stones of projects which have not been sanctioned in the Fourth or Fifth Plans have been laid.

MR. SPEAKER: He is putting a different question.

संगहन का सवाल ही नहीं आता है इसमें।

श्री हुकम चन्द कछवाय : अध्यक्ष महोदय, मेरा सवाल साफ था।

अध्यक्ष महोदय : साफ तो था लेकिन इसमें उठता नहीं है।

श्री हुकम चन्द कछवाय : लगभग 35 शिलान्यास किए गये हैं, मैं जानना चाहता हूँ तीन चार साल पहले जो शिलान्यास किये जा चुके हैं उनका शिलान्यास फिर से किया गया है तथा जितने शिलान्यास भी किये गये हैं क्या और भी किसी प्रदेश में पिछले 3-4 महीनों किये गये हैं।

अध्यक्ष महोदय : मैं इसको एलाउ कर दूंगा, आप अलग से नोटिस दीजिये।

श्री हुकम चन्द कछवाय : पीछले तीन महोनों में कितने शिलान्यास हुये हैं, इसका जवाब दिया जाय ।

अध्यक्ष महोदय : आप तो एक जनरल सवाल कर रहे हैं । जो प्रश्न है उसके बारे में पूछिये । और अगर आपको यही बात पूछनी है तो उसके बारे में आप अलग से प्रश्न कीजिये ।

श्री शंकर बयाल सिंह : अध्यक्ष महोदय, आपने मेरा नाम पुकारा है और मैं खड़ा हूँ, लेकिन यह लोग व्यवधान डाल रहे हैं, पहले आप इन को बैठाइये । (व्यवधान)

अध्यक्ष महोदय : शोर करने से तो आप अपना सवाल रेलीवेट नहीं बना सकेंगे ।

श्री शंकर बयाल सिंह : मान्यवर, आपके माध्यम से मैं मंत्री जी से जानना चाहता हूँ कि क्या चुनाव के दमियान कोई भी जनकल्याण का कार्य करना औचित्य नहीं रखता है ? और क्या किसी प्रान्त की विकास योजनाओं के बारे में यह कहना कि यह गलत है यह एक भ्रष्ट अभियोग नहीं है क्या ? किसी प्रान्त में उसके विकास को रोकने का अभियोग लगाना भ्रष्टाचरण है कि नहीं ? और क्या विरोधी दल का यह भ्रष्ट अभियोग है कि नहीं, यह बताया जाय । (व्यवधान)

श्री हुकम चन्द कछवाय : आप मेरे प्रश्न का जवाब दिलाइये कि पिछले तीन महोनों में प्रधान मंत्री ने उत्तर प्रदेश में कितने शिलान्यास किये । (व्यवधान)

अध्यक्ष महोदय : मिनिस्टर के पास कोई ऐनसाइक्लीपीपीडिया तो नहीं है जो एक मिनट में सब जगह की आपको सूचना दे दे । आप का सवाल इस से नहीं उठता है । जो सवाल का नोटिस दिया गया है उसका जवाब लेकर मंत्री जी आये हैं ।

आप अलग से इसका नोटिस दें अगर अपने सवाल का जवाब चाहते हैं ।

श्री हुकम चन्द कछवाय : बिहार, उड़ीसा भी पिछड़े हुये प्रान्त हैं क्या उनमें भी उतने ही शिलान्यास हुए हैं जितने कि उत्तर प्रदेश में हुए हैं ।

SHRI H. R. GOKHALE: I have already said about this. I have already said that it is not a corrupt practice.

श्री हुकम चन्द कछवाय : अध्यक्ष जी आप मेरे सवाल का जवाब दिलाइये कि कब तक यह योजनायें पूरी हों जायेगी और इनकी कितनी लागत आयेगी ? (व्यवधान)

MR. SPEAKER: The question is: whether complaints have been lodged with the Election Commission that organising functions for the Prime Minister to lay the foundation stones of projects in U.P. which have not been sanctioned in the Fourth Fifth Plans on the eve of U.P. Elections amounts to corrupt practice likely to vitiate the election results. How can you relate this question with the question of how many foundations were laid in the last three years? If you had given a proper notice, I could have allowed it

अगर आप उनमें पूछें कि तीन महोनों के अन्दर कितने शिलान्यास हुये हैं तो मिनिस्टर को क्या पता है जब तक कि आप नोटिस न दे । सारे हाउस का टाइम क्यों ले रहे हैं । चेयर का कहना भी नहीं मानते हैं । यह सवाल इलेक्शन कमीशन के पास हुई शिकायत के बारे में पूछा गया है ।

श्री हुकम चन्द कछवाय : आप मेरे सवाल का जवाब दिलाइये कि इनमें कितना रुपया लगने की सम्भावना है ।

अध्यक्ष महोदय : अगर आप इसकी जरूरत है तो उस बारे में सवाल करते । इस सवाल से यह कौन पैदा होता है । अगर

अन्य लोगों को शोर ही करना और बाहर भी बाजारों में करना है तो इस डेमोक्रेसी का क्या फायदा है। अगर चेयर कहे और एक्स-लेन करे फिर भी आप न मानें तो कैसे काम चलेगा। क्या आप सोचते हैं कि शोर करने से ही सब काम हो जायेगा।

श्री कूल चन्द्र वर्मा : मंत्री जी ने कहा कि 17 जनवरी के बाद कोई शिलान्यास नहीं हुआ, जब कि श्री शमीम ने बताया कि 4, 5, 6, 7 और 17 फरवरी का शिलान्यास हुये है और उन्होंने अखबार से इसका हवाला दिया। (व्यवधान)

श्री शंकर बयाल सिंह : अध्यक्ष महोदय, यह उत्तर प्रदेश में हार रहे हैं तो यहा चिल्ला रहे हैं 'खिसयानी त्रिली खम्भा बीचे' वाला कहावत चरितार्थ हो रही है। मैंने जो सवाल पूछा उसका जवाब भी इन्होंने नहीं सुनने दिया। अगर इनको कुछ करना है तो वहा जाकर करे। लोक सभा के काम में व्यवधान न डाले। (व्यवधान)

अध्यक्ष महोदय : अन्दर इस तरह में करते है ता बाहर करते होंगे। कल आप भी इधर आयेगे तो क्या इसी तरह में बोला करेगे? आप दोनो को अगर मिनिस्टर बना दे जनसब की मिनिस्ट्री आये, तो जराब कमें दिया करेगे। आप बैठिये।

श्री कूल चन्द्र वर्मा : आप यह बात न कहिये मैं मध्य प्रदेश में मिनिस्टर रहा हू। लेकिन इनने गलत तरीके से काम नहीं किया है।

अध्यक्ष महोदय : तो इसी तरह से बोला करते थे आप ?

श्री हुकम चन्द्र कछबाय : अध्यक्ष महोदय, मेरा सवाल बिलकूल सीधा था आप उमका उत्तर दिलाइये (व्यवधान)

SHRIMATI ROZA DESHPANDE: I was trying to request these Members that they should at least use some decent language and not convert the whole House into a place for shouting; everybody cannot just go on shouting, because we cannot hear what they want to say. At least, let to reply. But let decency be maintained the hon Minister reply if he has to reply. But let decency be maintained in this House. As a woman, I would request the Members to use decent language.

SHRI K. S. CHAVDA: She may request the woman Prime Minister to guide her party Members.

SHRIMATI ROZA DESHPANDE: No, I would not.

MR. SPEAKER: I thank Shrimati Roza Deshpande very much. I am very happy that Shrimati Roza Deshpande has come and her speech has started with a quiet and moderating influence. But I think she is sitting in a wrong place—I mean wrong neighbours!

SHRIMATI ROZA DESHPANDE, I am not sitting here on my own, but I have been asked to sit here.

WRITTEN ANSWERS TO QUESTIONS

Abuse of Excise concessions by Benzene and Toluene Users

*4 SHRI MADHU LIMAYE Will the Minister of PETROLEUM AND CHEMICALS be pleased to state

(a) whether users of Benzene and Toluene under Category L-8 are paying excise duty at the rate of 6 per cent on the listed price;

(b) whether the rate for non L-8 category consumer's is very much higher;

(c) whether L-8 category consumers are abusing the excise concession by selling Benzene and Toluene in black-market at very high prices to non L-8 consumers; and

(d) if so, the action taken by Government to curb these mal-practices?